

ITEM NO.15

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 2770-2771/2025

RAM CHANDRA

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

WITH

SLP(Cr1) No. 13460-13461/2025 (II)

IA No. 202284/2025 - CONDONATION OF DELAY IN FILING

IA No. 202273/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 202282/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 202279/2025 - EXEMPTION FROM FILING O.T.

IA No. 202276/2025 - SUSPENSION OF SENTENCE

Date : 18-09-2025 These appeals were called on for hearing today.

For Appellant(s) : Mr. Anuj Saxena, Adv.

Mr. Anuj Ruhela, Adv.

Mr. Manan Malik, Adv.

Mr. Harsh Saxena, Adv.

Mr. Durgesh Ramchandra Gupta, AOR

For Respondent(s) :

Mr. Shaurya Sahay, AOR

Mr. Aman Jaiswal, Adv.

Ms. Palak Mathur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Cr1.A. No. 2770-2771/2025

Sole respondent is duly represented.

The matter be processed for listing before the Hon'ble Court,
under the rules.

Counter affidavit, if any be filed in the meantime.

SLP(Crl) No. 13460-13461/2025

Sole Respondent is common in the main matter and is duly represented therein. Hence, service is deemed to be complete, there is no appearance.

The matter be processed for listing before the Hon'ble Court, under the rules.

MASHROOR ALAM KHAN
Registrar

MG